मंत्रालय में उपमंत्री (डा० मन मोहन दास) : (क) प्रतिमा, जो सूर्य भगवान या किसी कुशन राजा की हो सकती है, जमीन के ऊपर से मिली थी ग्रौर उसे खोद कर नहीं निकाला गया था।

Oral Answers

(ख) यह करीब २'×२' झाकार की लाल पत्थर की बनी हुई प्रतिमा है जिसके खिर और पैर नहीं हैं और एक लंबा कोट और झव्यंग (कमर बंद) पहन रखा है। एक माला मूर्ति को सुशोभित कर रही है। एक टूटा हुआ दण्ड और संभवतः एक तलवार हाथों में पकड़े हुए हैं। शैली की दृष्टि से वह ईसा की दूसरी शताव्दी की कुशन कला की है।

(ग) दूसरी कोई चीज नहीं मिली थी।

f[THE DEPUTY MINISTER  $IN^1$  THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): (a) The image, which may be identified either  $\blacksquare$  as Sun God or a Kushan King is a surface find, and was not excavated.

(b) It is a headless and footless seated-red sandstone image of £bout 2'x2' wearing a long coat, and an Avyanga (waist-band). A necklace adorns the image. One fragmentary stalk and possibly a sword are h^ld in the hands. Stylistically it belongs to the Kushana art of the Second Century A.D.

(c) No other articles were foimd.]

श्वी नवाबसिंह चौहान : क्या माननीय मंत्री जी यह वतलाने की कृपा करेंगे कि इस प्रतिमा के मिलने के बाद क्या उसे मथुरा के संग्रहालय में रख दिया गया था ? जैसा कि समाचारपत्रों से मालूम पड़ा है कि मथुरा के संग्रहालय में जितनी उत्तम प्रतिमा रखी हुई थीं वे सब चुरा ली गई हैं, तो क्या यह प्रतिमा भी चुरा ली गई हैं?

†[ ] English translation.

DR. MONO MOHAN DAS: No, Sir. The Mathura Museum is under the State Government of Uttar Pradesh, and this statue was collected by the Archaeological Department officers of that State Government. Now, it has been properly preserved in the Mathura Museum.

#### ISSUES OF "CHINA TODAY" PROSCRIBED BY GOVERNMENT

\*618. SHRI KRISHNA CHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of issues of "China Today", a journal' published by the Chinese Embassy in Delhi, which have been proscribed since February 1, 1962 together with the date of publication and the date of proscription in each case; and

(b) whether any further action is contemplated in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Issue No. 50 of 1961 dated the 9th December 1961, issue No. 13 of 1962 dated the 5th May 1962 and issue No. 16 of 1962 dated the 21st April 1962 of "China Today" were proscribed respectively by Notifications dated the 8th May 1962, 11th May, 1962 and 29th May 1962.

(b) The New Age Printing Press at which the said issues were printed have since discontinued the printing of "China Today".

SHRI KRISHNA CHANDRA: May I know whether there has been any improvement now in the tone and policy of this paper?

SHRI B. N. DATAR: Sir, since no further issues have come to our adverse notice, we can presume that there is some improvement.

SHRI C. D. PANDE: Since there has been the necessity for imposing proscription for four times, it is presumed that there has been no improvement.

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Will the Government consider taking some suitable action so that such hostile activities in our country are stopped?

SHRI B. N. DATAR: Sir, Government can always take action under the Criminal Law (Amendment) Act passed by Parliament against the persons concerned.

SHRI FARIDUL HAQ ANSARI: May I know whether the Government are contemplating to take action against this particular press which has been continuously printing this journal and, if not, what is the reason for not taking such action?

SHRI B. N. DATAR: Sir, action can be taken either against the owners of the press or against the writers, editors, etc. So far as the press is concerned. It is not possible under the law to take action by way of preventing the publication of future issues.

SHRI M. S. GURUPADA SWAMY: The question is, what action was taken for publishing this paper? Under the law action can be taken and prosecution can be launched against the publisher and the printer.

SHRI B. N. DATAR: It has been made clear in the answer that three notifications were issued when it was found that they contained highly objectionable and penal matter and thereafter the printer and the publisher were advised that in case they persisted in doing so they would be prosecuted.

SHRI M. H. SAMUEL: Is it not a fact that the press which was publishing this journal is not publishing it any more or it refused to publish it any more?

SHRI B. N. DATAR: That is what I have stated already. They have discontinued altogether.

SHRI C. D. PANDE: Which is the press that is now publishing the paper?

SHRI B. N. DATAR: The name of the other press is Roxy Printing Press.

to Questions

SHRI C. D. PANDE: May I know whether any security or any undertaking has been taken from that press so that it may not publish such matter again?

SHRI B. N. DATAR: At present no necessity has been felt. The moment anything objectionable is printed or anything is done by them, the Government are free to take action.

SHRI A. B. VAJPAYEE: May I know whether the attention of the Government has been drawn to a statement issued by the New Age Printing Press that they have discontinued publication of this Journal not because the Government have asked them to do so but because they have more work and they are not in a position to publish it any more?

SHRI B. N. DATAR: It is open to them to give any excuse they like but the fact remains that they have discontinued publication.

SHRI M. S. GURUPADA £WA?TY: Sir, still the reply is not cl'ar to me. When a particular publication was objectionable the Government thought it fit that only advice was enough in regard to this matter. I want to know why this specially liberal attitude was shown towards this Press and why no action was taken.

SHRI B. N. DATAR: It was not liberal action at all; it was precautionary action that was taken. They were warned and immediately they discontinued publication.

SHRI M. P. BHARGAVA: May I know whether all the printed copies of these issues were seized by the Government?

SHRI B. N. DATAR: Yes; a number of copies have been seized by a number of State Governments including the I Delhi Administration.

SHRI M. P. BHARGAVA: What I want to know specifically is whether all the copies available at the New Age Press were seized by the Government.

SHRI B. N. DATAR: Yes; w« recovered one copy from them.

### SELECTION GRADE FOR ASSISTANTS

•619. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to refer to answer given to Starred Question No. 41 in the Rajya Sabha on the 24th April, 1962 and state:

(a) whether Government have since taken any decision regarding introducing a selection grade for senior Assistants; and

(to) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) The matter is still under consideration.

# श्री विमलकुमार सन्नालालजी चौरड़ियाः

क्या श्रीमान् बतलाने की क्रुपा करेंगे कि यह कब से विचाराधीन है ?

SHRI B. N. DATAR: It will take some time. It has got financial implications also and they will also have to be fully considered before any action is taken by Government.

श्री विमलकुमार मन्नालालजो चौरड़ियाः मैं श्रीमान् से यह जानना चाह रहा था कि ग्रव तक कितने महीने ग्रौर वर्षलग चके हैं ?

SHRI B. N. DATAR: Sir, some time in terms of months is essential.

## ी विमलकुमार मन्नालालजी चौरड़ियाः

मैं श्रीमान से पूछ रहा हूं कि अभी तक कितने महीने लग चुके हैं मगर उसका जवाब नहीं पा रहा हूं ? श्वी बी० एन० दातार: मैंने कहा कि कितने महीने लगेंगे, पांच महीने या छः महीने ?

to Questions

श्वी सभापति : लगेंगे नहीं बल्कि कितने महीने लग चुके ?

SHRI B. N. DATAR: We received a representation about, I believe, six months ago. Thereafter we started making enquiries especially as to whether a selection grade should be started and whether the financial implications are such as can be acceded to. The Ministry of Finance also <u>ccnm.es</u> into the picture and therefore some time is essential.

## श्री विमलकुमार मन्नालालजी चौरड़ियाः

मैं श्रीमान् से यह जानना चाहता हूं कि उस प्रकरण के लिए लगने वाले कितने मुद्दे हैं ग्रौर उनमें से कितनों में निर्णय हो चुका है ग्रौर कौन-सी ऐसी समस्यायें आड़े आ रही हैं जिन की वजह से आभी तक पूरी तरह से निर्णय नहीं हो सका ?

SHRI B. N. DATAR: Sir, you would not expect me to deal with the various implications of this representation received by us.

#### GRANT OF SPECIAL PAY TO U.D.Cs. IN DELHI SCHOOLS FOR HANDLING CASH

\*620. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased t'j refer to the answers given to Starred Questions Nos. 410, 274 and 92 in the Rajya Sabha on the 10th May, 1962, 25th June, 1962 and 7th August, 1962 respectively and to the Letters to the Editor Column of the "Statesman" dated the 9th July, 1962 and state:

(a) what are the reasons for not deciding the matter for such a long time of giving the Special Pay for handling cash to the Upper'Division